

June, 2023



Newsletter

e-Committee, Supreme Court of India

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High Court of Patna Rolls Down Seven Important E-Initiatives



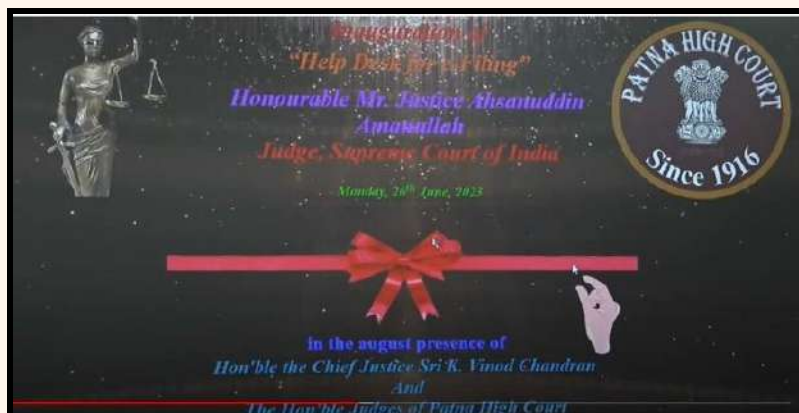
Seven important Initiatives like Model eCourt, Help Desk for e-Filing, E-Administration(PA), Neutral Citation, uploading of Hindi-Judgements and Portal for e-filing of RTI Application in Patna High Court as well as for District Court was inaugurated at High Court of Patna on 26.06.2023 by Hon'ble Mr Justice Ahsanuddin Amanullah, Judge, Supreme Court of India in the

presence of Hon'ble Mr Justice K. Vinod Chandran, Chief Justice, Patna High Court and His Companion Judges.

Model eCourt:

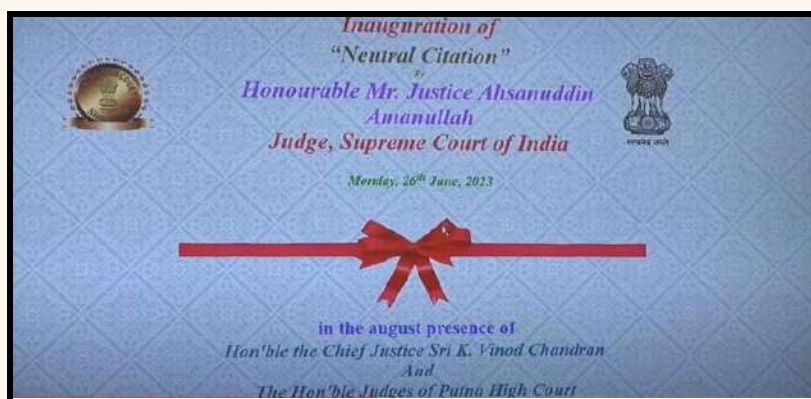
Model e-Courts are the most technologically advanced with all modern state of art facilities.

Help Desk for e-Filing:



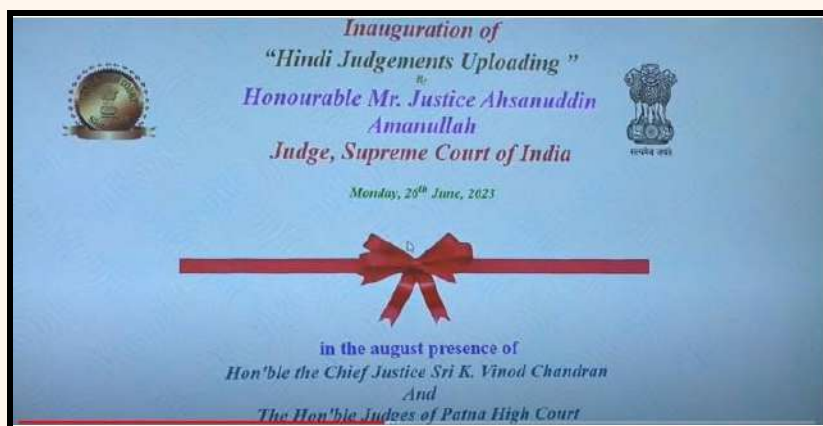
The Help desk for e-filing will provide a Free of cost facility for Ld. Advocates from where they can e-file their cases.

Neutral Citation:



As per the direction of Hon'ble eCommittee, Supreme Court of India, Neutral Citation has been implemented in Hon'ble Patna High Court.

Hindi-Judgements Uploading:



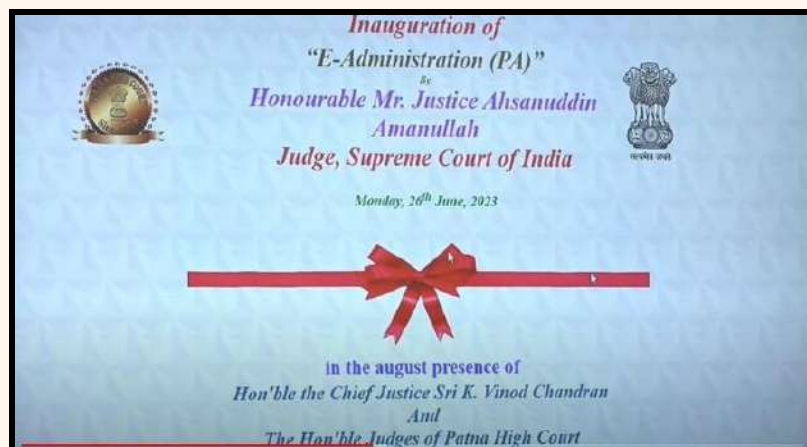
Machine translated Hindi Judgements are being uploaded on Patna High Court website for information to the public at large.

Portal for e-filing of RTI Application in High Court & District Court



Portal for online RTI application in Hon'ble Patna High Court and District court of Bihar was also rolled out.

E-Administration(PA):



E Administration Software rolled out with the aim to bring transparency in the system & distribution of manpower strictly as per approved staffing pattern of Hon'ble Patna High Court.

Click the Link to watch the inauguration of the E-Initiatives of Patna High Court

https://www.youtube.com/watch?v=gZ_5vaUaL74

High Court Of Uttarakhand Inaugurates Virtual Court For Online Settlement Of Traffic Challans Cases



On 10th June, 2023, Hon'ble Mr. Justice Vipin Sanghi, Chief Justice, High Court of Uttarakhand inaugurated Virtual Court in Uttarakhand for online settlement of cases relating to traffic Challans, in the august presence of Hon'ble Mr. Justice Manoj Kumar Tiwari, Hon'ble Mr. Justice Sharad Kumar Sharma, Hon'ble Mr. Justice Ravindra Maithani, Hon'ble Mr. Justice Alok Kumar Verma, Hon'ble Mr. Justice

Rakesh Thapliyal, Hon'ble Mr. Justice Pankaj Purohit and Hon'ble Mr. Justice Vivek Bharti Sharma. Virtual Court was inaugurated on the occasion of the Administrative Conference of District Judges, Officers of equivalent Rank and CJM'S. District Dehradun is selected as pilot location for implementation of Virtual Court in the State of Uttarakhand.

Inauguration of e-RTI Portal & First Appeal Application at High Court & District Court of Uttarakhand



On 19th June, 2023, Hon'ble Mr. Justice Vipin Sanghi, the Chief Justice, High Court of Uttarakhand inaugurated e-RTI portal, in the august presence of Hon'ble Mr. Justice Manoj Kumar Tiwari, Hon'ble Mr. Justice Sharad Kumar Sharma, Hon'ble Mr. Justice Ravindra Maithani, Hon'ble Mr. Justice Alok Kumar Verma, Hon'ble Mr. Justice Rakesh Thapliyal, Hon'ble Mr. Justice Pankaj Purohit and Hon'ble Mr. Justice Vivek Bharti Sharma. The e-RTI (Right to Information) portal is a web application designed and developed by the High Court of Uttarakhand, for the

Indian citizens, that can be accessed through <https://ertihc.uk.gov.in/>. By using the RTI web application, the applicant will be able to file the RTI and First Appeal (FA) application at High Court and District level. Once the application for RTI/FA is registered by the applicant, a unique application number will be generated automatically, which will be sent to the registered email ID of the applicant. The history/status can be checked through the track status menu available in e-RTI portal. Applicants can pay the required fee via online or offline mode. The web application automatically redirects to the dashboard of the authorised officer. The officer will give the response of RTI/FA as per rules. The status of RTI/FA application will also be shared automatically to the registered email ID of the application on each step of the authorised officer.

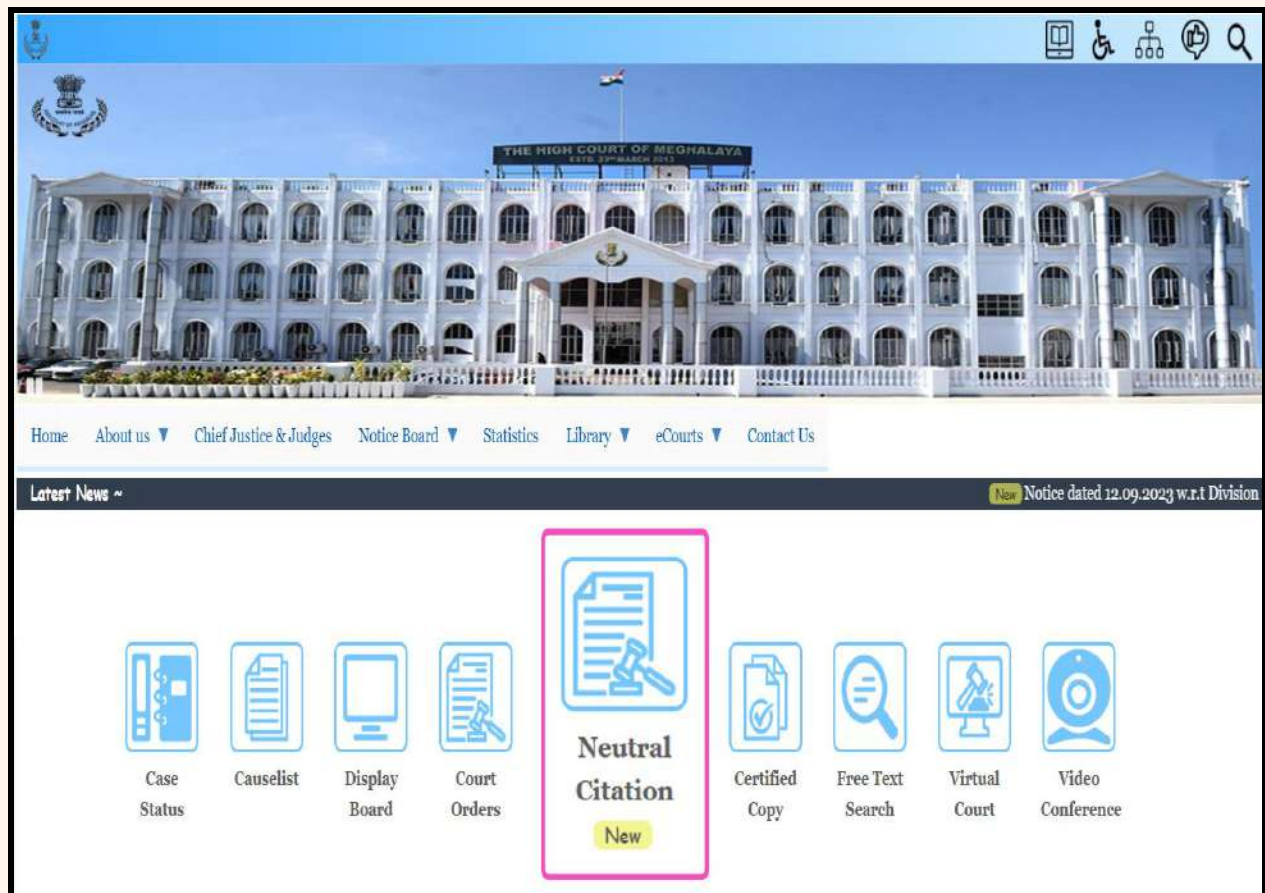
Virtual Inauguration of District Court Complex, Mokokchung By High Court of Gauhati



Hon'ble Mr. Justice Sandeep Mehta, the Chief Justice of Gauhati High Court virtually inaugurated the newly constructed District Court Complex at Mokokchung, Nagaland in the presence of Hon'ble Judges of Gauhati High Court on 16.06.2023. His Lordship, the Chief Justice delivered the inaugural address virtually and launched a short video clip showcasing the rich heritage of Mokokchung amid the newly developed judicial infrastructure. The virtual inaugural program was presided over by Hon'ble Mr. Justice Kakheto Sema, Portfolio Judge of

Mokokchung who unveiled the inaugural plaque on behalf of Hon'ble the Chief Justice. District Court Complex at Mokokchung is a 4-storied RCC structure with a total built-up area of 16,187 Sq. ft. in which three Court-rooms with attached Judges chambers, Conference room, Library Hall, ICT room, Canteen, separate lock-up for male & female, eSewa Kendra and an in-house parking facility. Rooms are also available for court staff, prosecution, members of the Bar and DLSA. The building houses a total of 38 rooms, along with 15 washrooms.

High Court of Meghalaya Provides Neutral Citation Access Through its Website & Mobile App



The Neutral Citation system is rolled out by the High Court of Meghalaya for all final orders/judgments. The Changes to reflect search by citation in the official website and Mobile App of the High Court of Meghalaya was also migrated. The Computer Cell of the High Court of Meghalaya

conducted a training programme on 16.06.2023 with the 17 participants including Private Secretaries and Court Masters to ensure smooth implementation of Neutral Citation. Click the link <https://meghalayahighcourt.nic.in/neutral-citation>.

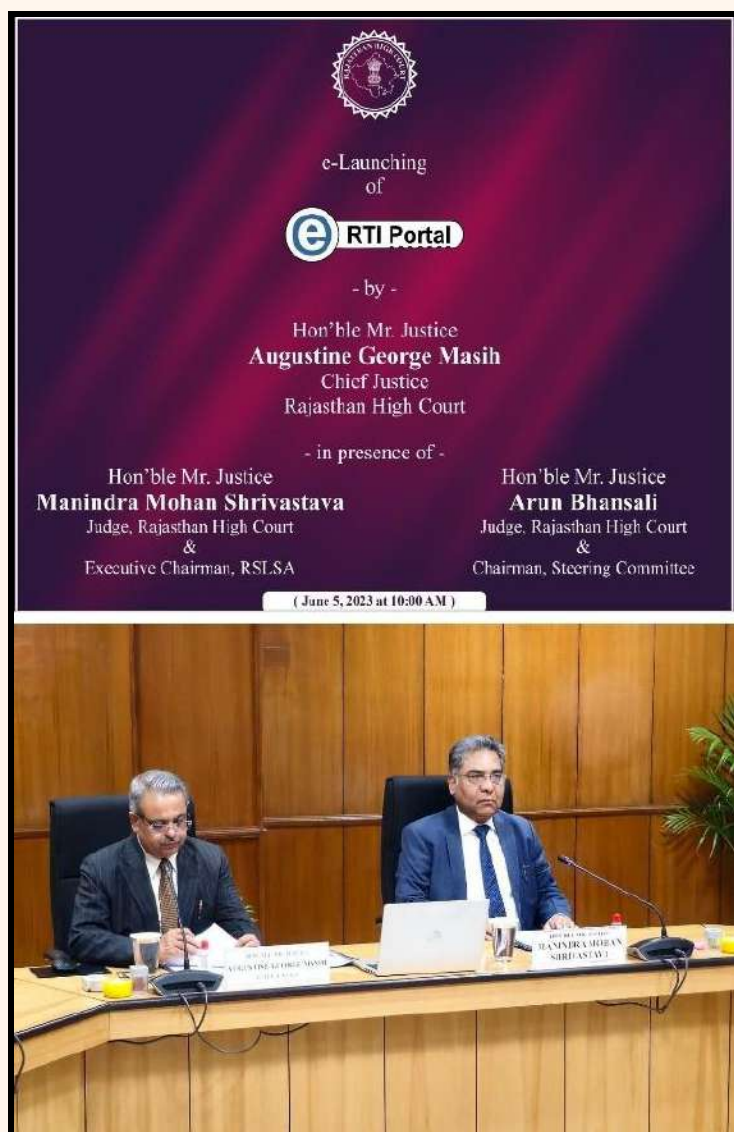
E-Sewa Kendra Inaugurated at District and Session Court Katni in Madhya Pradesh High Court



The e-Sewa Kendra at District Court of Katni was inaugurated on 27.06.2023 in order to provide facilities of ecourt services to litigants and lawyers in respect of their cases. The e-Sewa Kendra will provide various services, including access to information related to case status, the date of the next hearing, obtaining certified copies, e-filing, electronic payment, e-court fees, a mobile application for the court, scheduling prison appointments

(e-mulakat), and offering free legal services to litigants. Till 30th June, 2023 the e-Sewa Kendra is functional at District and Session Court: Barwani, Betul, Bhopal, Chhatarpur, Damoh, Datia, Dewas, Dindori, Guna, Gwalior, Narmadapuram, Indore, Jabalpur, Jhabua, Katni, Mandleshwar, Morena, Narsinghpur, Neemuch, Panna, Rajgarh, Sagar, Satna, Shajapur, Shivpuri, Sidhi, Tikamgarh, Umaria.

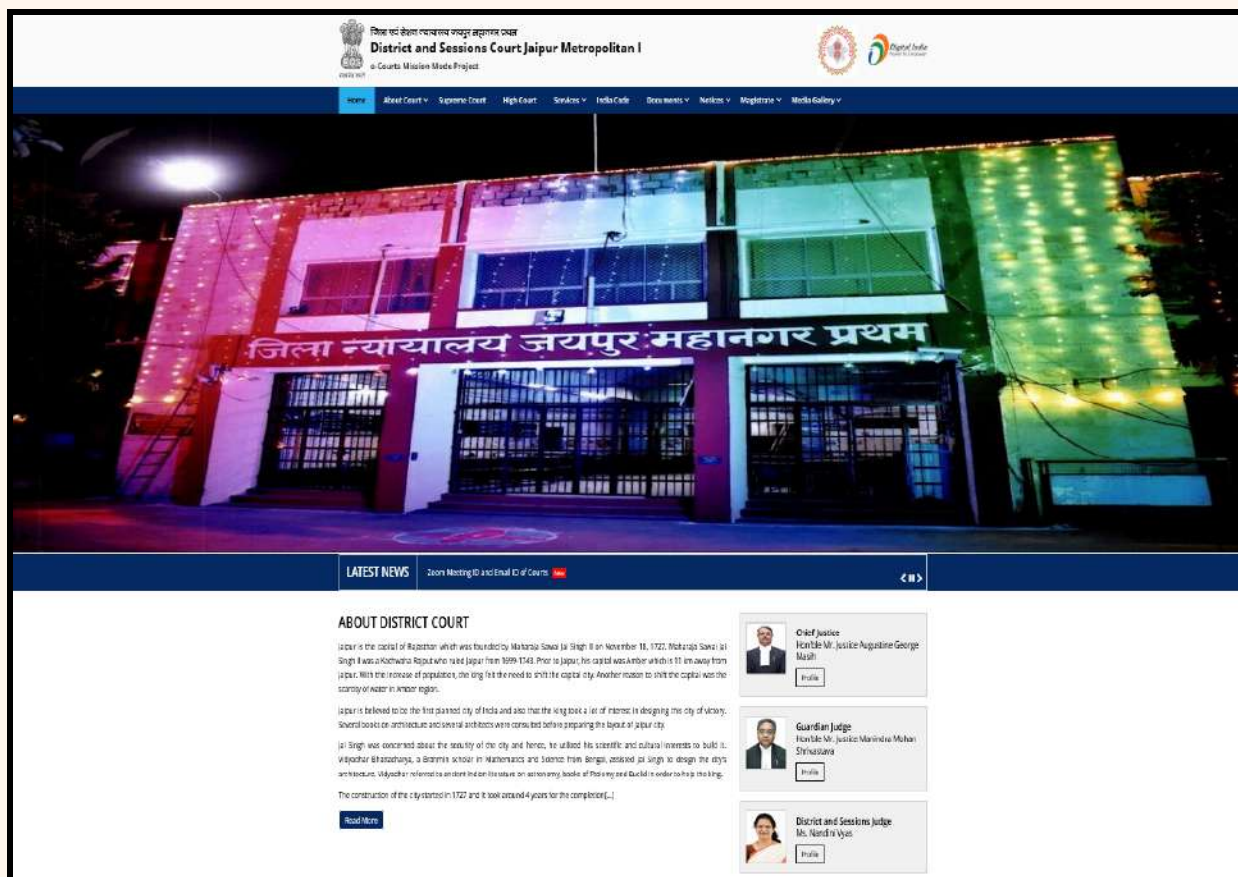
e-RTI Portal Rolled Out by Rajasthan High Court



e-RTI Portal has been inaugurated online through Video-call mode by Hon'ble Mr. Justice Augustine George Masih, the Chief Justice of Rajasthan in the august presence of Hon'ble Mr. Justice M.M.

Shrivastava and Hon'ble Mr. Justice Arun Bhansali on 05.06.2023. The portal has been made live w.e.f. 05.06.2023. Through eRTI Portal, the applicants/ appellants can file online RTI Applications/ appeals before High Court and District Courts and can get status of their applications/ appeals. This is a single window and a centralised process to ease and facilitate the persons. This is a step ahead towards paperless functioning. The eRTI Portal has been integrated with the eGRAS Portal of the State Government to facilitate fee payments in accordance with the applicable rules. This integration occurred following the required amendments to meet the criteria for establishing an online portal for RTI applications and related processes.

Migration of District Courts Websites to New S3waas Platform at Rajasthan



With a view to ensure transparency, accessibility and seamless dissemination of information to the public, Hon'ble eCommittee, Supreme Court of India approved migration of all District Court Websites to the new S3Waas platform and 14 Pilot District Courts Websites including 5 District Courts of Rajasthan websites

were also launched on 26th November 2022 on the occasion of the Constitution Day. All the 36 District Courts Websites of Rajasthan have been migrated to the new S3WAAS Platform in the month of June 2023 and presently successfully working on the platform.

Successful Completion of One Year of Video Conferencing Facility between Hospital and Court Hospital, Jaipur



The Video-Conferencing Remote Point at SMS Hospital, Jaipur has completed its one-year existence, becoming the first facility in Rajasthan where Medical Experts can depose court evidence and

statements regarding medicolegal cases without being physically present at the court. The facility allows doctors to attend the court virtually through a video conference room located at Bangar block of SMS

Hospital, Jaipur while taking care of patients. Previously, doctors had to travel to Judicial courts out of Jaipur and sometimes out of state for deposing their court evidence. The facility was granted approval by the Hon'ble High Court of Rajasthan on 24.6.2022 and was inaugurated by the Hon'ble Chief Justice of Rajasthan and the steering committee in virtual presence of all District and Session Judges of Rajasthan through an online ceremony. The concept of VC Remote Point was first conceived in 2018 during the MedLEaPR project. As the COVID-19 pandemic made physical presence impossible, the Virtual Execution of Court Proceedings gained momentum. The Honourable High Court of Rajasthan issued guidelines regarding Video Conferencing for deposition of oral evidence and other court proceedings in August 2021, which

paved the path for the development of VC Remote Points in Courts and other allowed centres as per the VC rules across the state. The first VC Remote Point was developed at SMS Hospital, Jaipur under the guidance of Dr. S. Dua (Prof. & Head, Department of Forensic Medicine) and Dr. Deepali Pathak (Professor, Department of Forensic Medicine). The major requirement of a soundproof room was fulfilled by Dr. S.M. Sharma, who volunteered his cabin selflessly for the greater good of the medical fraternity. The facility received approval from the steering committee and was finally inaugurated virtually on 24.06.2022. Dr. Deepali Pathak, Dr. Shashank Sharma, Dr. Vikas Soral, Smt. Lalita AP, IT personnel, and Mr. Anubhav Chaturvedi was appointed as Nodal Officer for the VC Remote Point. All the Compliances have been met, and the institution will soon celebrate the second VC point within a month.

S.No.	Description	Quantity
1	Total number of Court Evidences deposited through Video Conferencing Remote Point SMS Hospital Jaipur From 24.6.2022 to 24.6.2023	282
2	Total number of Court Evidences deposited through Video Conferencing Remote Point SMS Hospital Jaipur In the year 2022	124
3	Total number of Court Evidences deposited through Video Conferencing Remote Point SMS Hospital Jaipur In the year 2022	158
4	Female Doctors have started taking Medicolegal branch for Speciality (M.D. Forensic Medicine) because now they won't be burdened with tours and travels Mental and physical health of doctors preserved, More me and security for family The Medicolegal cases are taken promptly without undue delay.	Priceless
5	Esmated Government revenue saved From 24.6.2022 to 24.6.2023 (Travel allowance, Dietary and other allowance)	5.75 lakhs (approx.)
6	Esmated revenue saved by Medical Expert witness From 24.6.2022 to 24.6.2023 (Personal expenses during govt Tours)	4.00 lakhs (approx.)
7	Total Duty Hours saved for the State of Rajasthan for Medical Expert witness going out of town on tour (Travel me, Overnight stay, Tour me was saved)	6000+ Man Hours
8	Extra Paent load served in the Saved Duty Hours (Time saved by avoiding tours used to see the paents in OPD, Indoor and Surgeries)	25000+

e-Initiatives Taken by High Court of Tripura, Agartala



QR Code Zone in the Lobby of High Court of Tripura, Agartala

A dedicated QR Code Zone has been created and has been made functional in the Lobby of the High Court of Tripura, Agartala. The said QR Code Zone has been designed and developed by the in-house technical team of the High Court of Tripura. All the QR Codes containing links to eFiling portal, ePayment portal, Android App of High Court and official Telegram Channel of High Court are displayed on the

smart screen. It is designed to provide enhanced convenience to all stakeholders, particularly the litigants and lawyers involved in the Justice Administration System for quick access of IT Enabled Services. It helps to ensure that everyone has access to essential information, thus improving the overall experience for litigants, lawyers and other stakeholders.

Juvenile Justice Boards (JJBs) Data Made Available On NJDG by Tripura High Court

Court Orders

Tripura West Tripura District Judge Agartala

Party Name Case Number Court Number

Court Orders: Search by Party Name

*Petitioner/Respondent: Year: Interim Orders Final Orders Both

Captcha: 9451234 Enter Captcha: Enter Captcha:

Go Reset

Select court establishment

- Select court establishment
- District and Sessions Judge Court Complex, Agartala
- Civil Judge Senior Division Court Complex, Agartala
- Civil Judge Junior Division Court Complex, Agartala
- Family Court Establishment Agartala
- Chief Judicial Magistrate Court Complex, Agartala
- Juvenile Justice Board Establishment Agartala**

Copy CSV Excel PDF

Show 10 entries Search:

Establishment	Civil	Criminal	Total
Chief Judicial Magistrate Court Complex, Agartala	0	9	9
Civil Judge Junior Division Court Complex, Agartala	0	0	0
Civil Judge Senior Division Court Complex, Agartala	0	0	0
District and Sessions Judge Court Complex, Agartala	0	0	0
Family Court Establishment Agartala	0	0	0
Juvenile Justice Board Establishment Agartala	0	0	0
Total Undated Cases	0	9	9

Showing 1 to 6 of 6 entries Previous Next

The in-house technical team of the High Court of Tripura took effective steps for on-boarding of separate establishments for the Juvenile Justice Board (JJB) in each Judicial District of Tripura. These newly

created establishments were replicated to NJDG (National Judicial Data Grid) so that the permissible case data pertaining to Juvenile Justice Boards (JJBs) is made available to all stakeholders.

High Court of Kerala Implements Machine Scrutiny for Filing

The screenshot displays the e-filing interface of the High Court of Kerala. The left sidebar contains navigation links: My Profile, Dashboard, Adv Calendar, Caveat, Certified Copy, Quick Certified Copy, Counter/Document, IA Filing, Online-Filing (selected), View Case, Quick e-Filing, Normal-Filing, Draft Case, My Case, Defective Cases, Balance Payment, Verify Payments, Quick e-Filing, Amendment, and Opt VC. The main content area shows the 'SUBMIT' stage with a 'NT IS PENDING' status. Below this, there are instructions in English and Malayalam regarding the cause title and statement of facts. Three buttons are visible: 'GENERATE DOCKET', 'GENERATE INDEX', and 'GENERATE CASE FILES'. A 'VIEW : DOCKET' dropdown menu is also present. At the bottom, there is a section for 'PROCEED WITH FSO SCRUTINY OR AUTO REGISTRATION?' with radio buttons for 'FSO Scrutiny' and 'Auto Scrutiny'. A green button labeled 'GET OTP FOR VERIFICATION' is prominently displayed, with a note 'Please check your registered mobile/email for otp.' below it. To the right of this button are 'OTP' and 'SUBMIT' buttons.

Kerala High Court implements an e-Filing system to streamline and modernise the process of filing and managing court cases. This system allows litigants and advocates to electronically submit and manage their case-related documents. This is mostly to ensure the integrity and efficiency of the e-Filing process. The court has incorporated machine filing scrutiny techniques, which play a

crucial role in verifying and validating the submitted documents. Machine filing scrutiny refers to the use of automated processes and algorithms to examine and analyse the filed documents in the e-Filing system. This advanced technology helps in detecting errors, inconsistencies, thereby promoting transparency and maintaining the accuracy of the court records.

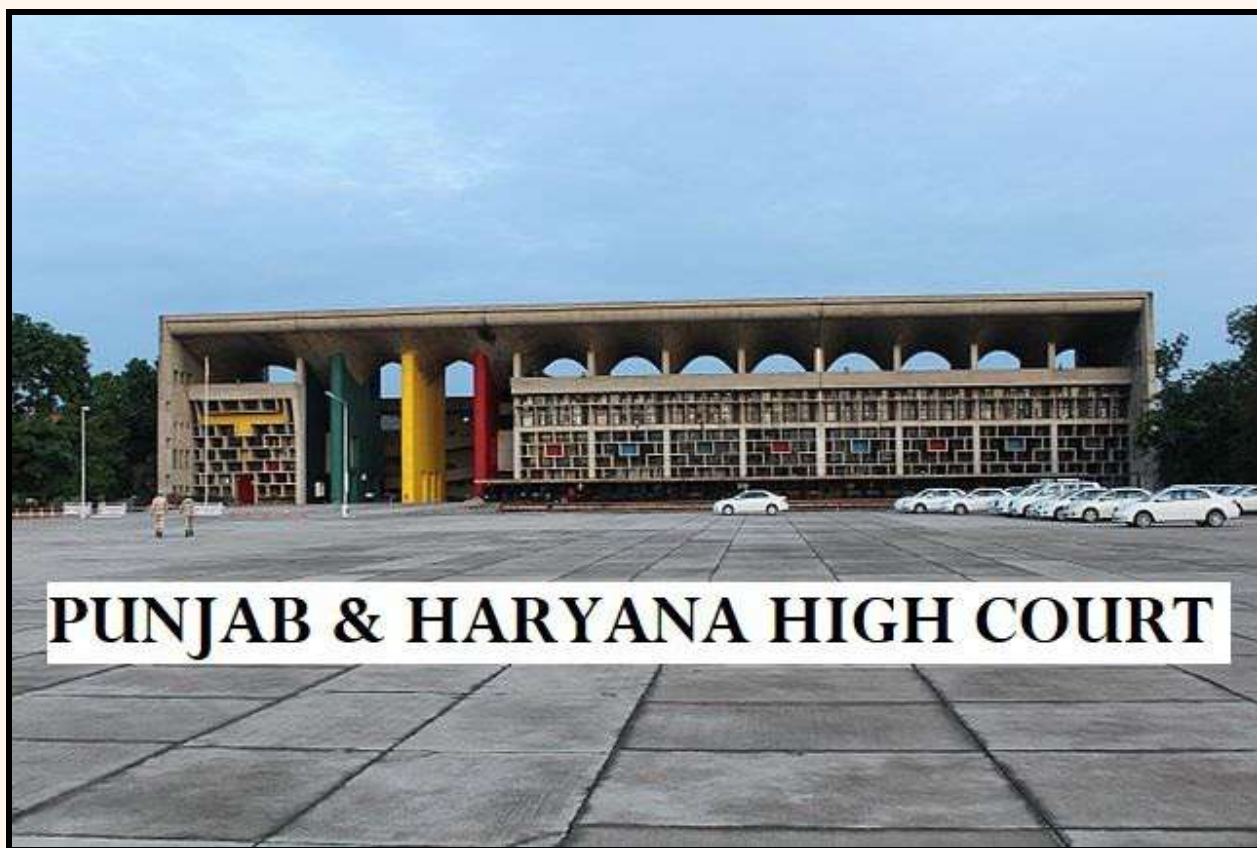
E-Office & NSTEP Training Programme Conducted In Kerala High Court



As part of the implementation of the second phase of the e-Office at the Courts in the Judicial districts, a training session was conducted for all the ministerial staff of the Courts in the Manjeri Judicial district in 4 sessions- with each session

comprising of 65 staff members from 19.06.2023 to 22.06.2023. Additionally, NSTEP training has been conducted for all the staff in the Kozhikode district court on 15.06.2023 and 16.06.2023 through VC.

High Court of Punjab and Haryana Rolls Out Online RTI Portal



RTI Portal

Online RTI portal has been developed to facilitate the general public to file RTI applications online. Any applicant can file an RTI application online and make their payment through this online mode. This will ensure that time and money are saved. Besides this, first appeal can also be filed on the online RTI portal.

Feedback and Grievance Module:

A module has been developed to bifurcate the complaints branch-wise received through the Feedback and Grievances module. Login credentials have been distributed to the concerned branches.

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 30.06.2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241609	4715226	4956835
2	Andhra Pradesh	380257	1416538	1796795
3	Bombay	41058	103510	144568
4	Calcutta	142353	84539	226892
5	Chhattisgarh	103323	51560	154883
6	Delhi	318964	4725322	5044286
7	Gauhati – Arunachal Pradesh	2295	8128	10423
8	Gauhati – Assam	266221	366667	632888
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	945	678	1623
11	Gujarat	388945	194963	583908
12	Himachal Pradesh	183911	124491	308402
13	Jammu & Kashmir	258457	477088	735545
14	Jharkhand	219493	652867	872360
15	Karnataka	1229767	130114	1359881
16	Kerala	161911	560308	722219
17	Madhya Pradesh	671241	826174	1497415
18	Madras	1432188	376473	1808661
19	Manipur	38695	15288	53983
20	Meghalaya	3735	34301	38036
21	Orissa	301492	260759	562251
22	Patna	277203	2245253	2522456
23	Punjab & Haryana	581047	2041363	2622410
24	Rajasthan	231257	181705	412962
25	Sikkim	487	13510	13997
26	Telangana	299031	190327	489358
27	Tripura	10606	14254	24860
28	Uttarakhand	79254	42407	121661
	TOTAL	7869708	19867081	27736789

Status of Implementation of Rules of Video Conferencing as on 30.06.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of e-Filing as on 30.06.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	21
	Not Implemented	7	7

Status of Implementation of e-Sewa Kendras as on 30.06.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	8
7	Gauhati – Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	22
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	12
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	95
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	26	25	819
	Not Implemented	2	3	

Statistics of Virtual Courts as on 30.06.2023

S.No	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	72415	72413	357	19022	13159081
2	Chhattisgarh Traffic Department	101	87	0	37	81500
3	Gujarat Traffic Department	126716	74647	82	2718	1710300
4	Haryana Traffic Department	821765	681342	1080	16992	12638701
5	Himachal Pradesh Traffic Department	81631	57247	86	1954	4011753
6	Jammu Traffic Department	157590	136152	880	38613	21420590
7	Karnataka Traffic Department	47857	47824	119	40576	338437490
8	Kashmir Traffic Department	356434	356433	9300	75231	41025995
9	Kerala (Police Department)	635792	625069	1280	54717	28393893
10	Kerala Transport Department	485190	476054	2971	79969	115151882
11	Madhya Pradesh Traffic Department	46581	36028	57	1853	1315300
12	Maharashtra Transport Department	40387	24349	20	1449	2348605
13	Meghalaya Traffic Department	437	314	0	33	20000
14	Notice Branch Delhi Traffic Department	14133187	13712402	77223	1344606	954951505
15	Odisha Traffic Ctc-Bbsr Commissionerate	333416	307908	627	20615	19894001
16	Pune Traffic Department	6080	6056	18	591	114250
17	Rajasthan Traffic Department	26497	23650	892	9708	6276170
18	Tamil Nadu Traffic Department	162337	143042	1333	78188	718829890
19	Tripura Traffic Department	354	353	1	4	2900
20	Uttar Pradesh Traffic Department	10238520	7569945	28769	501614	298422756
21	Uttarakhand Traffic Department	174	0	0	0	0
22	Virtual Court Delhi (Traffic)	4773216	4734431	105500	1624555	1618662492
23	Virtual Court Gujarat (Transport)	0	0	0	0	0
24	West Bengal Traffic Department	67940	64293	76	3360	2039452
Total		32614617	29150039	230671	3916405	4198908506

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Payments as on 30.06.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	20
	Not Implemented	5	8

Status of Implementation of ICJS as on 30.06.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 30.06.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	523	523
2	Andhra Pradesh	High Court	11848	0	11848
3	Bombay	Both Court	91836	182316	274152
4	Calcutta	High Court	3409	0	3409
5	Chhattisgarh	Both Court	1	1	2
6	Delhi	District Court	0	512987	512987
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	632	991	1623
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	53193	0	53193
12	Himachal Pradesh	Both Court	1381	57083	58464
13	Jammu & Kashmir	Both Court	12930	2162	15092
14	Jharkhand	Both Court	2	49	51
15	Karnataka	Both Court	17280	84045	101325
16	Kerala	District Court	0	230953	230953
17	Madhya Pradesh	District Court	0	1558	1558
18	Madras	Both Court	12175	67202	79377
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	3779	25937	29716
22	Patna	Both Court	367789	77	367866
23	Punjab & Haryana	Both Court	15415	4563	19978
24	Rajasthan	Both Court	12817	2417	15234
25	Sikkim	Both Court	2445	2958	5403
26	Telangana	Both Court	0	0	0
27	Tripura	Both Court	3055	134	3189
28	Uttarakhand	Both Court	3	290	293
Total			610502	1176246	1786748

Training/Awareness Programme During June 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1.	19.06.2023-22.06.2023	-	High Court of Kerala	E-Office training	Ministrial Staff	260
2.	15.06.2023-16.06.2023	ECT_8_2023	High Court of Kerala	NSTEP	Staff of district court	214
3.	16.06.2023	-	High Court of Meghalaya	Neutral Citation	Private Secretaries and Court Masters	17
TOTAL						491

Click the Links to Watch the Key Initiatives of eCommittee, SCI

S.No.	Programme List	Links
1.	Best practices of High Court	https://ecommitteesci.gov.in/e-initiative-of-high-court/
2.	Citizen Centric Services	https://ecommitteesci.gov.in/services/
3.	Demo on eSCR/ Judgement Search Portal	https://ecommitteesci.gov.in/publication/judgement-search-portal/
4.	You tube links of the eCommittee Training and Awareness Programme	https://cdnbbsr.s3waas.gov.in/s388ef51f0bf911e452e8dbb1d807a81ab/uploads/2023/04/2023042157.pdf
